

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S AADHAR INFRAHOLDING LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Aadhar Infraholding Limited
2.	Date of incorporation of corporate debtor	21.06.2006
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2006PLC149973
5.	Address of the registered office and principal office (if any) of corporate debtor	133, First Floor, Vishal Tower, District Centre, Janakpuri, West Delhi, India, 110058
6.	Insolvency commencement date in respect of corporate debtor	14.06.2024 (Copy of order received on 18.06.2024)
7.	Estimated date of closure of insolvency resolution process	10.12.2024 (180 days from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Harish Taneja Reg. No. - IBBI/IPA-002/IP-N00088/2017-18/10229
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-1/228, Basement, Safdarjung Enclave, New Delhi-110029 Email id: harishtaneja78@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<u>Address for Correspondence:</u> A-1/228, Basement, Safdarjung Enclave, New Delhi-110029 Correspondence Email id: cirp.aadhar@gmail.com
11.	Last date for submission of claims	02.07.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees of Real Estate Project
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Amit Talwar (IBBI/IPA-002/IP-N01178/2021-2022/13887) 2. Gagan Gulati (IBBI/IPA-002/IP-N00893/2019-2020/12832) 3. Rabindra Kumar Mintri (IBBI/IPA-001/IP-P00707/2017-2018/11194)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	A. https://ibbi.gov.in/home/downloads Details of Authorized Representatives can be obtained by sending email at : cirp.aadhar@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Aadhar Infraholding Limited on 14.06.2024.

The creditors of M/s Aadhar Infraholding Limited, are hereby called upon to submit their claims with proof on or before 02.07.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Harish Taneja
Interim Resolution Professional
of M/s Aadhar Infraholding Limited
Reg. No. IBBI/IPA-002/IP-N00088/2017-18/10229
AFA valid upto – 14.12.2024

Date: 18.06.2024

Place: New Delhi

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